

Insolvency and Bankruptcy Board of India  
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**Office Order**

No. GIP/IBBI/18-19/.....  
15<sup>th</sup> May, 2018

**Sub: Constitution of a Working Group on Graduate Insolvency Programme**

Subject to the other applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the IBBI (Insolvency Professionals) Regulations, 2016, an individual is eligible for registration, if he has successfully completed the Graduate Insolvency Programme, as may be approved by the Insolvency and Bankruptcy Board of India (IBBI).

2. The IBBI hereby constitutes a Working Group on Graduate Insolvency Programme as under:

- a. Mr. T. V. Mohandas Pai, Chairman, Manipal Global Education
- b. Mr. P. R. Ramesh, Chairman, Deloitte India
- c. Mr. Sumant Batra, President, Society of Insolvency Practitioners of India
- d. Dr. K. V. Subramanian, Professor, Indian School of Business,
- e. Dr. Sameer Sharma, Director General, Indian Institute of Corporate Affairs, and
- f. Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India (Convenor of Working Group).

3. The MDs / CEOs of the Insolvency Professional Agencies may be invited to contribute to the work of the Working Group.

4. The Working Group shall recommend the structure, content and delivery mechanism for the Graduate Insolvency Programme in three months.

5. This issues with the approval of the competent authority.

--Sd--  
(Ritesh Kavdia)  
Executive Director

To  
Members of the Working Group  
MD / CEO of Insolvency Professional Agencies

CC: PS to Chairperson / WTMs, IBBI  
Executive Directors, IBBI